

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 262/2009**

New Delhi this the 21<sup>st</sup> day of October, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Shri S. K. Srivastava, IRS  
Aged about – 45 years  
S/o. Late Sh. B. S. Bhaskar,  
R/o. CRD C-II/9, Pandara Park,  
New Delhi-110 003.

.....Applicant

(By Advocate : Mr. S. K. Gupta)

Versus

1. Union of India  
Through its Secretary,  
Department of Revenue,  
M/o. Finance, North Block, New Delhi-110 001.
2. Central Vigilance Commission,  
Through its Secretary,  
Satarkata Bhawan, GPO Complex, INA,  
New Delhi-110 023.
3. Central Board of Direct Taxes,  
Through its Member (Personnel),  
North Block, New Delhi-110 001.
4. Chief Commissioner of Income Tax (CCA),  
Delhi, C. R. Building, I. P. Estate,  
New Delhi-110 002.
5. DGIT (Vig) & CVO CBDT,  
1<sup>st</sup> Floor, Dayal Singh Public Library Building,  
1 Deen Dayal Upadhyay Marg,  
New Delhi-110 002.
6. Deputy Secretary (V&L),  
CBDT, North Block,  
New Delhi-110 001.
7. CIT (OSD) (Vig.)  
(Being in charge of case of applicant),  
O/o. DGIT (Vig) & CVO CBDT,  
1<sup>st</sup> Floor, Dayal Singh Public Library Building,  
1 Deen Dayal Upadhyay Marg, New Delhi-110 002.
8. Addl. Director (Vig.)  
(Being in charge of case of applicant),  
O/o. DGIT (Vig) & CVO CBDT,

1<sup>st</sup> Floor, Dayal Singh Public Library Building,  
1 Deen Dayal Upadhyay Marg, New Delhi-110 002.

9. Under Secretary (V&L),  
CBDT, North Block, New Delhi-110 001.
10. Sri. P. K. Mishra,,  
D 877, 2<sup>nd</sup> Floor,  
New Friends Colony, New Delhi-110 065.
11. Ms. R. Bhama,  
B-13, Hyderabad Estate,  
Nepean Sea Road, Mumbai – 400 036.
12. Ms. Sumana Sen,  
Flat No. B-602,  
The Crescent Apartments,  
Sector 50, NOIDA, Uttar Pradesh
13. Ms. Ashima  
Flat No. L 108,  
Jal Vayu Vihar, Sector 25, NOIDA,  
Uttar Pradesh-201 301. ...Respondents

(By Advocate : Mr. Rajesh Katyal for R-1 & 3 to 9)

O R D E R (O R A L)

**Justice M. S. Sullar, Member (J)**

At the very outset, learned counsel intends to withdraw the Original Application (O.A), without prejudice to the rights of the applicant in any manner and to enable him to take/urge all the points contained in it, at the appropriate stage, after the final conclusion of the departmental inquiry.

2. Therefore, the O.A is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

(Shekhar Agarwal)  
Member (A)

(Justice M. S. Sullar)  
Member (J)  
21.10.2016

/Mbt/